

Commission for a  
High Court Bench in  
Western U.P. (Statt)

[श्रीमति शीला कोल]

यह भी जिक्र किया गया कि जो हमारा एकट है उसमें कुछ बृटियां हैं और उसमें हमें कुछ संशोधन वगैरह करने चाहिए। इस के ऊपर भी हम ध्यान देंगे। यह एकट 1976 में लागू हुआ था। हम देखेंगे कि इसमें क्या-क्या कमियां रह गई हैं और जो परिवर्तन करने जरूरी होंगे व हम आप लोगों की राय से करेंगे।

12.48 hrs.

STATEMENT RE. SETTING UP  
OF A COMMISSION FOR A HIGH  
COURT BENCH IN WESTERN  
UTTAR PRADESH.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): Mr. Speaker, Sir, On 15th April, 1981, I stated in this House that the Government had decided to set up a three-member Commission to consider all aspects arising out of the demand for the constitution of a Bench for the Western Districts of Uttar Pradesh and various aspects of the recommendation made by the State Government.

2. I take this opportunity to inform the House that the Commission has been constituted and will be headed by Shri Jaswant Singh, retired Judge, Supreme Court of India. Shri Prodootor Sriramulu, a retired Judge of Andhra Pradesh High Court and Shri Karam Singh, a retired officer of the Indian Administrative Service will be its Members. The Commission will have its headquarters at New Delhi and will be required to submit its report within six months.

I make an appeal to all concerned to extend full cooperation to the Commission.

श्री जयपाल सिंह कश्यप (ग्रांवला) :  
मै आपने पश्चिमी जिलों के लिए हाई कोर्ट स्थापित करने का निर्णय सिद्धान्त रूप में ले लिया है या अभी इसे कमीशन पर ही छोड़ दिया है ?

श्री पी० शिवशंकर : यह सारा इशू कमीशन के सामने है (व्यवधान)।

MR. DEPUTY-SPEAKER: He wants your co-operation.

12.49 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): With your permission, Sir, I rise to announce that, Government Business in this House during the week commencing 7th September, 1981 will consist of:

1. Consideration of any item of Government Business carried over from today's Order Paper.

2. Discussion and voting on the Supplementary Demands for Grants (General) for 1981-82.

3. Discussion on the Resolution seeking disapproval of the State of Nagaland (Amendment) Ordinance, 1981 and consideration and passing of the State of Nagaland (Amendment) Bill, 1981, as passed by Rajya Sabha.

4. Consideration and passing of the following Bills:—

(a) The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1981, as passed by Rajya Sabha.